ITEM NO.5 COURT NO.6 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 10407/2026

[Arising out of impugned final judgment and order dated 27-01-2026 in A528BNSS No. 28701/2025 passed by the High Court of Judicature at Allahabad]

UDAY SARUP Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

IA No. 167033/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 167031/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 21-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Petitioner(s) :Mr. R. Basant, Sr. Adv.
Mr. Gajinder Kumar, Adv.
Ms. Kiran Jai, Adv.
Mr. Chandra Shekhar, Adv.
Mr. Chirag M. Shroff, AOR
Ms. Somya Arya, Adv.

For Respondent(s) :Mr. Sanjay Jain, AOR
Mr. Amber Jain, Adv.
Mr. Sunny Sachin Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Without expressing any opinion on the merits of the petitioner’s claim, we are of the considered opinion that this special leave petition ought to be placed before the Chief Justice of India for considering the desirability of assigning the same to a Bench of which Hon’ble Justice Sanjay Kumar is a member. This is because His Lordship, while sitting with a former Chief Justice of this Court, had

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Digitally signed by JATINDER KAUR
Date: 21.07.2026 18:46:21 IST
Reason:

the occasion to deal with a previous special leave petition[1] filed by the present petitioner (arising out of the same trial), which was disposed of by an order dated 11th November, 2024 and such order might require interpretation for deciding this special petition.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

[1] SLP (Crl.) No.15230/2024